

State V/s Shoaib
FIR No. 211/20
P.S. Sadar Bazar
U/s 392/411 IPC

17.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, matters are taken up physically.

The present application for grant of interim bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Shoaib s/o Sh. Riyasat Ali.

Present : Ld. APP for State.

Mr. Iqbal Khan, Id. Counsel for applicant/accused.

IO ASI V.P.Singh in person.

Part arguments on interim bail application filed on behalf of applicant/accused were heard on 15.12.2020.

Vide the said order, IO was directed to verify the medical documents of father of applicant/accused. Reply has been filed by IO in Court today, wherein it is stated that the medical documents of father of applicant/accused have been verified. Copy of the same has been supplied to Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused has sought grant of interim bail to applicant/accused on humanitarian grounds since father of applicant/accused has been advised surgery by doctors and there is no one else in the family of applicant/accused to look after his father.

Ld. APP for the State has opposed the interim bail application on the ground that allegations against the accused are of a serious nature. Thus, it is prayed that the applicant/accused should not be released on interim bail.

Submissions of both sides heard. Perused.

The father of applicant/accused has been diagnosed with Gangerin ailment and has been advised surgery at a date chosen by them at the earliest. The medical reports of father of applicant/accused have been verified by IO concerned. Considering the acute medical condition of the father of applicant/accused and the fact that there is no one to look after him, a lenient view is taken against the applicant/accused and he is granted interim bail for a period of 15 days from the

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date of his release from custody, on furnishing of personal bond and surety bond in the sum of Rs. 15,000/- each to the satisfaction of Ld. Duty MM as per the prevailing duty roster and subject to the following conditions:

- 1. That he shall surrender before the Jail Superintendent after the expiry of 15 days from the date of release.*
- 2. That he shall not indulge in similar offences or any other offence in the event of his release on bail.*
- 3. That he shall not tamper with evidence in any manner.*
- 4. That in case of change of his residential address, he shall intimate the Court about the same.*
- 5. The applicant shall furnish his mobile number and mobile number of his father and he is directed to keep both the mobile phones switched on during the period of interim bail.*

Application stands disposed off accordingly.

One copy of the order be uploaded on Delhi District Court Website.
Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines.


(SHIVLI TALWAR)

MM-06(C)/THC/Delhi/17.12.2020

State Vs. Anuj
FIR No.342/2020
PS Civil Lines
U/s. 25/54/59 Arms Act

17.12.2020

**Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/
Physical Courts Roster/ 2020 dated 25.11.2020, matters are taken up
physically today.**

Present : Mr. Vikram Dubey, Ld. APP for the State.

Applicant/ Surety namely Ms. Kiran in person alongwith Ld.

LAC Mr. Sana-Ur- Rehman.

None for the accused.

Since the accused has not appeared in the Court today also, let
fresh notice be issued to accused to appear in person before the Court, on

13.01.2021.

One copy of the order be uploaded on Delhi District Court
Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines

and Ld. Counsel for the applicant.

(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/17.12.2020

14.12.2020

**Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/
Physical Courts Roster/ 2020 dated 25.11.2020, matters are taken up through
Video Conferencing on Cisco Webex.**

Present : **Ld. APP for the State has joined the meeting through Cisco Webex.
Mr. S.P. Sharma, Id. Counsel for applicant has joined the meeting through
Cisco Webex.**

In the present application, the applicant states that vide order dated
05.12.2020, this Court had directed the IO to release E rickshaw battery of the applicant
on superdari, however, it is stated that when the applicant went to PS Civil Lines, the IO
compelled the applicant to sign certain documents and showed another battery, which
was very old and which did not belong to the applicant.

Reply of IO filed electronically. Same has been supplied to Ld. Counsel for
applicant electronically. As per the reply, battery was recovered from accused Anil
Kumar s/o Amar Singh pursuant to the e-FIR lodged by the complainant and the
complainant was called on the spot and he pointed out and identified his battery. IO
states that he has no objection in releasing the battery to its rightful owner.

However, Ld. Counsel for applicant submits that the complainant/applicant
was never called on the spot and he did not identify the battery. Accordingly, Id. Counsel
for applicant prays for a fresh reply to be called from IO as it is submitted by Ld.
Counsel for applicant that the battery sought to be released by the IO on superdari does
not belong to him.

In view of same, let notice be issued to IO concerned to file fresh reply to
the present application on 17.12.2020 (physical hearing date).

IO is directed to appear in person before the Court on the NDOH.

One copy of order be uploaded on CIS. Copy of order be also sent to the
e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant/applicant.
The printout of the application, reply and order be kept for records and be tagged with
the final report.



State V/s Cancellation
FIR No. 265/17
P.S. Sadar Bazar
U/s 363 IPC

17.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts

Roster/ 2020 dated 25.11.2020, matters are taken up physically.

File taken up today on the application for preponment date of hearing has been moved

by *Ld. Counsel for complainant electronically.*

Present: Ld. APP for the State.

Complainant in person with Ld. Counsel Sh. Manish.

It is submitted by the complainant that he is satisfied with the investigation

as done by the police in this case and has no objection, if the Cancellation Report is

accepted by the court. He also submits that no offence u/s 363 IPC was committed

against his daughter and his daughter had gone on her own from the house. It is further

submitted by the complainant that his daughter was major at the time of incident.

Statement of the complainant has been recorded separately to this effect.

The complainant has given a statement that no offence u/s 363 IPC was

committed against his daughter as the victim had gone from the home on her own.

Heard and record perused.

I have also perused the statement of the victim u/s. 164 Cr.P.C in which she

has stated that she had gone on her own and no offence was committed to her.

In view of above said submissions, statement of the complainant and

circumstances of the case, the final report in the form of cancellation in the present case

is accepted.

File be consigned to Record Room.

Earlier date i.e. 12.01.2021 stands canceled.

(SHIVLI TALWAR)
MM-06(C)/THC/DG/h/17.12.2020

State V/s Baljeet Singh etc.
FIR No. 163/15
P.S. Civil Lines
U/s 323/342 IPC
Case No. 824/17

17.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, matters are taken up physically.

File taken up today on the joint application made by accused persons Baljeet Singh, Sheru @ Inderjeet Singh, Kaka @ Hardharshan Singh, Harender Singh @ Billa & the complainant for seeking permission to compound the present matter.

Present : Ld. APP for State.

Accused Baljeet Singh, Sheru @ Inderjeet Singh & Harender Singh @ Billa are present.

Accused Kaka @ Hardarshan Singh is absent.

Ld. Counsel Sh. Kamal Chhabra for all accused persons.

Accused Harbhajan Singh is stated to be expired.

Complainant Sh. Bhupender Singh in person.

Oral request seeking exemption from personal appearance is made today on behalf of accused Kaka @ Hardarshan Singh on the ground that he tested COVID positive on 14.12.2020.

Heard. In view of the submissions made, accused Kaka @ Hardarshan Singh is exempted from his personal appearance only for today.

At this stage, Ld. Counsel for accused persons has filed the copy of death certificate of accused Harbhajan Singh. Same is taken on record.

It is submitted by the complainant that he has compromised the matter with the accused persons, Baljeet Singh, Sheru @ Inderjeet Singh, Harender Singh @ Billa & Kaka @ Hardarshan Singh and he has no grievance

against the above mentioned accused persons. It is further submitted by the complainant that he does not want any compensation from the accused persons and prays for compounding the offence U/s. 323/342/34 IPC. It is further submitted by the complainant that he is aware that accused Harbhajan Singh has expired.

Statement of complainant is recorded separately to this effect.

The accused persons, namely, Baljeet Singh, Sheru @ Inderjeet Singh, Harender Singh @ Billa & Kaka @ Hardarshan Singh are charged with offences u/s 323/342/34 IPC which are compoundable. In view of the statement of complainant, the offences against the above mentioned accused persons stand compounded. Accused persons namely, Baljeet Singh, Sheru @ Inderjeet Singh, Harender Singh @ Billa & Kaka @ Hardarshan Singh stand acquitted for offences in the present matter. Bail bonds/ surety bonds of above mentioned accused persons stand cancelled. Their respective sureties stand discharged. Documents of parties, if any, on record be released/endorsement, if any, be cancelled as per rules.

Death verification report qua accused Harbhajan Singh be called from IO concerned for 19.12.2020.

Earlier date i.e. 19.02.2021 stands cancelled.



(SHIVLI TALWAR)

MM-06(C)/THC/Delhi/17.12.2020